

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO.3822**  
TO BE ANSWERED ON THE 16<sup>TH</sup> JULY, 2019

**IMPLEMENTATION OF E-NAM**

3822. SHRIMATI SUPRIYA SULE:  
DR. AMOL RAMSING KOLHE:  
DR. HEENA GAVIT:  
SHRI SUNIL DATTATRAY TATKARE:  
DR. SUBHASH RAMRAO BHAMRE:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has implemented online National Agriculture Market (e-NAM) in the country, if so, the details and objectives thereof, State/UTwise;
- (b) the number of new e-mandis which were integrated into the e-NAM Mandi platform since 31 March, 2018;
- (c) whether the Government has been successful in roping in agricultural markets in all the States/UTs and if so, the details thereof;
- (d) the details of the types of farm produce and commodities that have been traded so far, including the change, if any, in remuneration paid to farmers due to their shift to e-NAM;
- (e) whether the Government has any plan to make the shift to e-NAM mandatory for all the farmers to counter rampant trade malpractices in mandis and if so, the details thereof; and
- (f) the steps taken/being taken by the Government to modernise the existing mandis, provide the requisite market information to the farmers and strengthen the agricultural market infrastructure in the country including those in rural areas?

**ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री ( SHRI NARENDRA SINGH TOMAR)

(a) to (c): Yes Sir. In order to facilitate farmers with remunerative prices for their produce through online competitive bidding system in transparent manner, the Government is implementing National Agriculture Market (e-NAM) Scheme.

Three reforms are mandatory for States/Union Territories (UTs) in their respective State Agricultural Produce Market Committee (APMC) Acts for integrating their mandis with e-NAM platform i.e. (i) Provision for e-trading, (ii) Single point levy of market fee, (iii) Unified Single trading license for the State. States without APMC Act need to provide legally enforceable guidelines and institutional mechanism for implementing e-NAM. Based on the proposals received from the compliant States/Union Territories (UTs), mandis are considered for integration by Government of India with e-NAM platform.

Government of India provides assistance to the States, such as free access to e-NAM platform, financial assistance for computer hardware, electronic weighing scale, assaying equipments and networking. In addition, a Mandi Analyst for each e-NAM mandi is provided for a year for handholding and training to stakeholders in the mandis being integrated. Total 585 wholesale regulated markets of 16 States and 02 UTs have been integrated with e-NAM platform till now which were commissioned by 31<sup>st</sup> March, 2018. State-wise list of wholesale regulated markets integrated with e-NAM platform is annexed. Now consolidation work in these 585 e-NAM mandis were being carried out, for which now inter-State trade has started on e-NAM platform. Government of India has further approved the integration of additional 415 wholesale regulated markets with e-NAM platform.

(d): Already trading parameters for 150 agricultural and horticultural commodities such as cereals, pulses, oilseeds, fruits & vegetables, spices, flowers and fiber crops have been provided. Presently, trading in 116 commodities has been carried out on e-NAM platform. No specific study has been done to find out change in remuneration paid to farmers due to their shift to e-NAM. However, States have informed that farmers are getting remunerative prices for their produce because of assaying, transparency and competitive bidding in auction process and e-payments to farmers on e-NAM platform.

(e): There is no proposal to make trading on e-NAM platform mandatory for all the farmers. Farmers are free to register on e-NAM Portal and sell their produce. The online and transparent bidding system is encouraging farmers to join increasingly on e-NAM platform. So far, more than 1.64 crore farmers have registered on e-NAM platform.

(f): To modernise the existing mandis, the Government is providing additional assistance under e-NAM Scheme for infrastructure for assaying, cleaning, grading, sorting and packaging facilities in the e-NAM mandis. Market information of agricultural commodities is also provided to farmers on e-NAM Portal. In addition, the Government is promoting market information system of agricultural commodities through Agricultural Marketing Information Network (AGMARKNET) Portal. Further, various schemes of Government of India such as Rashtriya Krishi Vikas Yojana-Remunerative Approaches for Agriculture and Allied Sector Rejuvenation (RKVY-RAFTAAR), Agricultural Marketing Infrastructure (AMI) scheme as well as Mission for Integrated Development of Horticulture and Pradhan Mantri Kisan SAMPADA Yojana (Scheme for Agro-Marine Processing and Development of Agro-Processing Clusters) aim at promoting modern infrastructure including that of post-harvest and marketing infrastructure for agriculture marketing in the country including that in rural areas and rural haats. In addition, basic infrastructure in existing rural haats can be developed by states through Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS).

**State/Union Territory wise number of wholesale regulated markets integrated with e-NAM platform**

<b>Sr. No</b>	<b>State/Union Territory</b>	<b>wholesale regulated markets Integrated</b>
1	Andhra Pradesh	22
2	Chandigarh	1
3	Chhattisgarh	14
4	Gujarat	79
5	Haryana	54
6	Himachal Pradesh	19
7	Jharkhand	19
8	Madhya Pradesh	58
9	Maharashtra	60
10	Odisha	10
11	Puducherry	2
12	Punjab	19
13	Rajasthan	25
14	Tamil Nadu	23
15	Telangana	47
16	Uttar Pradesh	100
17	Uttarakhand	16
18	West Bengal	17
<b>Total</b>		<b>585</b>

\*\*\*\*\*